

(11)

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

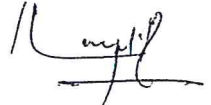

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 11.06.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/192/IB/2018  
NAME OF THE PETITIONER(S) : ARJUN CHEMICALS PVT LTD  
NAME OF THE RESPONDENT(S) : MSP PAPER MILL PVT LTD  
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1.	Humaspal R Chopra	Counsel for Respondent	
2.	ROHAN RAJASEKARAN	Counsel for Petitioner	

ORDER

Counsels for both the parties are present. This Adjudicating Authority has given a suggestion to both the parties for settlement for the reasons that the Corporate Debtor is admitting liability to some extent.

However, the Operational Creditor claims Rs.12 lakhs. The offer that has been given by the Counsel for the Corporate Debtor is up to Rs.6 lakhs. The parties are not interested for settlement, as per the offer and counter offer.

However, till next date of hearing, the parties may explore the possibilities of settlement, failing which the matter will be taken for final arguments. Put up on 06.07.2018 at 10.30 A.M.

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(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)